

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "A", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER
AND
SHRI OMKARESHWAR CHIDARA, ACCOUNTANT MEMBER**

**ITA No.1420/M/2024
Assessment Year: 2023-24**

M/s. Arvind Vithal Gandhi Foundation, C/o USV Private Limited, Arvind Vithal Gandhi Chowk, BSD Marg, Govandi, Mumbai – 400 088 PAN: AAWCA6439L (Appellant)	Vs.	Commissioner of Income Tax (Exemptions), Room 601, 6 th Floor, Cumbala Hills, MTNL Building, Mumbai - 400026 (Respondent)
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Present for:

Assessee by : Ms. Ankita H. Agrawal, C.A.
Revenue by : Shri Ajay Chandra, D.R.

Date of Hearing : 18 . 06 . 2024
Date of Pronouncement : 26 . 06 . 2024

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the assessee against the order dated 18.03.2024, impugned herein, passed by the Ld. Commissioner of Income Tax (Exemptions) (in short Ld. Commissioner) for the A.Y. 2023-24.

2. At the outset, the Ld. A.R. for the assessee vide application dated 22nd May 2024 seeks to withdraw the present appeal. The department has no objection. Consequently, the present appeal is liable to be dismissed as withdrawn.

3. In the result, instant appeal is dismissed as withdrawn.

Order pronounced in the open court on 26.06.2024.

**Sd/-
(OMKARESHWAR CHIDARA)
ACCOUNTANT MEMBER**

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.